CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 28.02.2013

OA No. 182/2013

Mr. Laxmi Kant, counsel for applicant.

Heard learned counsel for the applicant.

- 2. Short controversy involved in this Original Application is that the applicant invoked the jurisdiction by way of filing appeal before the Appellate Authority / Railway Board.
- 3. The only relief claimed by the applicant is that the Appellate Authority may be directed to decide the appeal of the applicant expeditiously.
- 4. Having considered the request made on behalf of the applicant, I deem it proper to direct the Appellate Authority to decide the appeal of the applicant strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not beyond the period of three months from the date of receipt of a certified copy of this order.
- 5. If any prejudicial order against the interest of the applicant is passed by the Appellate Authority, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application as per rules.

6. With these observations and directions, the Original Application stands disposed of with no order as to costs.

(JUSTICE K.S. RATHORE)
JUDICIAL MEMBER

Kumawat